

Drug Detection Test

*25. SHRI HARIN PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that a large number of international athletes have been banned from participating in competitions for consuming drugs;

(b) if so, whether the Government propose to issue directives to all the Organisers in India for conducting drug detection tests;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) and (c) Sports-persons, National Sports Federations and coaches entrusted with the training of the National Teams have been informed about the harmful effects of drugs. Directives have also been issued to National Sports Federations to conduct dope test during domestic tournaments.

(d) Question does not arise.

Assistance for Horticulture

*26. SHRI AMAR PAL SINGH:
SHRI BRIJBHUSHAN SHARAN SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government have received any requests from the State Governments for providing assistance to promote horticulture;

(b) if so, the details thereof and the action taken by the Government thereon;

(c) whether the Government have received any progress reports in regard to promotion of horticulture and utilisation of funds from these States; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) Government of India have launched an ambitious programme for development of horticulture during the VIII Plan period with a total outlay of Rs. 1000 crores. Under this, assistance is being provided to the States/Union Territories for implementing various development schemes.

(b) In all 15 schemes covering development of different crops, promoting beekeeping and use of plastics and developing infrastructure for post harvest handling, marketing and exports, are being implemented. The total assistance provided to the States during the last 3 years is as follows:

1992-93:	Rs. 54.51 Crores.
1993-94:	Rs. 109.08 Crores
1994-95:	Rs. 176.67 Crores.

(Proposed)

(c) Yes, Sir.

(d) The progress reports received so far indicate utilisation of funds as follows:

1992-93	—	Rs. 33.28 Crores.
1993-94	—	Rs. 67.92 Crores.

Similar information for 1994-95 is yet to become available.

[Translation]

Consumer Protection Act, 1986

*27. SHRI CHHEDI PASWAN: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names of the States which have been approached by the Union Government in regard to implementation of the Consumer Protection Act, 1986 in an effective manner;

(b) the names of the States which have not given any response in this regard; and

(c) the steps taken by the Government to strictly implement this Act?

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): (a) The Ministry of Civil Supplies, Consumer Affairs & Public Distribution has, from time to time, been pursuing with the States/Union Territory Administrations, for effective implementation of the Consumer Protection Act, 1986.

(b) and (c) As per information available, 31 State Commissions and 457 District Fora are functioning all over the country. The State of Jammu & Kashmir has enacted a separate legislation in the form of Jammu & Kashmir Consumer Protection Act, 1987 under which one State Commission and two Divisional Fora are functioning.

[English]

Montreal Fund

*28. SHRI SUDHIR GIRI:
SHRI GURUDAS KAMAT:

Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

(a) the number of projects relating to the development of eco-friendly technology sent to and got approved by the Montreal Fund;

(b) the total amount of Fund apportioned for India by the Fund for the year 1994-95; and

(c) the reasons for not sending more projects to the Montreal Fund for approval?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) India had submitted thirty-four projects to the Executive